

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-730/ND/2022

IN THE MATTER OF:

Mr. Sunil Mudgal & Anr.

Vs.

S and N Lifestyle Infraventures Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 7 IBC

Order delivered on 17.11.2022

CORAM:

JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Nikita Garg, Adv.

For the Respondent : Mr. Arun Saxena, Adv.

ORDER

Ld. Counsel for the Corporate Debtor submitted that the order has already been reserved against the same Corporate Debtor by the same bench. List the matter on **07.12.2022**.



(RAHUL BHATNAGAR)
MEMBER (T)

Amit Tiwari



(JUSTICE TELAPROLU RAJANI)
MEMBER (J)